

In addition, Ministry of Labour and Employment has set up 24 Coaching-cum-Guidance Centres in the country including Uttar Pradesh where coaching/ training is provided with the help of private sector to increase the employability of SCs/STs job-seekers registered with employment exchanges.

Vocational Training Improvement Project in Tamil Nadu

1968. DR. R. LAKSHMANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that World Bank assisted Vocational Training Improvement Project (VTIP) was taken by Government in Industrial Training Institutes (ITIs) across the country;

(b) if so, the details of the Vocational Training Improvement Project (VTIP) implemented in the Industrial Training Institutes (ITIs) in the State of Tamil Nadu; and

(c) if not, the Industrial Training Institutes (ITIs) identified for this project, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Yes, Sir. Upgradation of existing 400 Government Industrial Training Institutes (ITIs) in 34 States/ UTs have been taken up under the World Bank assisted Vocational Training Improvement Project (VTIP).

(b) There are 17 ITIs covered from the State of Tamil Nadu. The list of ITIs covered from the State is given in Statement (*See below*). An amount of ₹44.79 crore has been utilised by the State till September 2014. The scheme started in November 2007 and will be closed in September 2015. Physical upgradation includes setting up of new classrooms, workshops and modernization of tools, equipment and machinery, training of trainers and ensuring congenial environment.

(c) Question does not arise.

Statement

List of ITIs being upgraded under VTIP from the State of Tamil Nadu

Sl.No.	Name of ITI
1.	Guindy (W)
2.	Vellore
3.	Madurai

Sl.No.	Name of ITI
4.	Pettai
5.	Guindy
6.	Chengalpattu
7.	North Chennai
8.	Thanjavur
9.	Cuddalore
10.	Coimbatore (W)
11.	Tuticorin
12.	Karaikudi
13.	Dharmapuri
14.	Dharapuram
15.	Ariyalur
16.	Nagapattinam
17.	Dindigul

Status of implementation of Contract Labour Act

1969. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the status of implementation of the Contract Labour (Regulation and Abolition) Act, 1970;

(b) how many contractors' agencies/establishments are registered under the Act and the State-wise break-up thereof; and

(c) how many workmen employed as contract labour with such agencies have benefited from the provisions of the Act and the State-wise break-up thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The status of implementation of the Contract Labour (Regulation and Abolition) Act, 1970 in the Central Sphere is given in Statement-I (*See* below).

(b) No State-wise breakup with reference to contractors agencies/establishments registered under the Act is Centrally maintained. However, number of license contractors/agencies and registered establishments under the Act in the Central Sphere is given in Statement-II (*See* below).